

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P. (S) No. 1537 of 2021**

Mosomat Sarita Devi

...

**Petitioner**

**V E R S U S –**

1. The State of Jharkhand through the Secretary, Department of Social Welfare, Government of Jharkhand, Dhurwa, Ranchi
2. That Director, Directorate of Women and Children Development, Department of Social Welfare, Government of Jharkhand, Dhurwa, Ranchi
3. The Deputy Commissioner, Chatra
4. The District Development Commissioner, Chatra
5. The District Social Welfare officer, Chatra
6. The Child Development Programme Officer, Rural, Chatra
7. Rekha Kumari, W/o Rakesh Kumar Gupta, R/o Village-Damdoiya, Tikar, Sadar, Sadar, Chatra

...

**Respondents**

**CORAM: HON'BLE MR. JUSTICE DR S. N. PATHAK  
(Through : Video Conferencing)**

For the Petitioner : Mr. Vijay Kumar Sharma, Advocate  
For the Respondents : Mr. Indranil Bhaduri, SC-IV

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**03/09. 09. 2021**

At the very outset, learned counsel for the petitioner seeks permission to withdraw the instant writ petition.

Learned counsel for the respondents has no objection to such prayer.

Prayer is allowed.

Accordingly, instant writ petition stands dismissed as withdrawn.

**(Dr. S.N. Pathak, J.)**

punit/-